

LAW-Powr/29/2022-10-Law, Justice and Parliamentary Affairs

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat, Srinagar/Jammu

Notification
Jammu, the 30th of January, 2023

S.O. 57 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Suresh Singh(JKAS), Tehsildar, Bhomag who is holding the additional charge of Tehsildar, Reasi to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LAW-Powr/29/2022-10

Dated: 30-01-2023

Copy to the:-

- 1) Commissioner Secretary to Government, Revenue Department.
- 2) Divisional Commissioner, Jammu.
- 3) District Magistrate, Reasi
- 4) Additional District Magistrate, Reasi. This is with reference to his letter No. DM/Rsi/2022-23/JC/5885-86 Dated: 24/01/2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) S. O. Section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website.


Senior Law Officer
Department of Law, Justice and Parliamentary Affairs